

Listed on :
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 24752 OF 2014
(Application for exemption from surrendering)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2015

Sudhir & Ors. ...Petitioner(s)
VERSUS
State of Uttar Pradesh ... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Mohd. Irshad Hanif, Advocate on behalf of Petitioners against the Judgment and Order dated 28th August, 2014 of the High Court of Judicature at Allahabad, Uttar Pradesh in Criminal Appeal No. 2394/1985.

It is submitted that the above-mentioned matter is barred by time by 5 days and Counsel has filed an application for condonation of delay in filing the same.

The application for exemption from surrendering above mentioned is listed before the Hon'ble Judge in Chambers with this office report.

DATED this the 3rd day of January, 2015.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Mohd. Irshad Hanif, Advocate
218, New Lawyer's Chambers, S.C.I., N.D.

CA/dk

ASSISTANT REGISTRAR